

Statement**Death in Police Custody During 1995 and 1996**

(State & UT wise)

S.No.	State/UT	1995	1996	Remarks (Figs. for 1996 are upto the month of)
1.	Andhra Pradesh	0	3	November*
2.	Arunachal Pradesh	0	0	September
3.	Assam	0	0	September
4.	Bihar	0	NA	-
5.	Goa	0	0	-
6.	Gujarat	0	0	-
7.	Haryana	0	0	September
8.	Himachal Pradesh	0	0	-
9.	Jammu & Kashmir	4	0	August
10.	Karnataka	1	1	December**
11.	Kerala	0	0	November
12.	Madhya Pradesh	0	0	-
13.	Maharashtra	1	5	-
14.	Manipur	0	0	-
15.	Meghalaya	0	0	February
16.	Mizoram	0	0	-
17.	Nagaland	2	0	-
18.	Orissa	0	0	July
19.	Punjab	0	1	July
20.	Rajasthan	1	3	October
21.	Sikkim	0	0	-
22.	Tamil Nadu	1	1	November
23.	Tripura	0	0	-
24.	Uttar Pradesh	12	3	November
25.	West Bengal	1	1	September
Total (State)		23	18	
26.	A & N Islands	0	0	-
27.	Chandigarh	0	0	-
28.	D & N Haveli	0	0	-
29.	Daman & Diu	0	NA	-
30.	Delhi	0	1	-
31.	Lakshadweep	0	0	October
32.	Pondicherry	0	0	-
Total (UTs)		0	1	
Total (All-India)		23	19	

Source : Monthly Crime Statistics.

- Note :**
1. Figures are provisional.
 2. NA Stands for not available
 3. 1995 Figures of Daman & Diu are upto November.
 4. *Excluding October, 1996.
 5. **Excluding November, 1996.

[Translation]**ISI Camps**

2635. SHRI N.J. RATHWA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned ISI ke camp ab Gurdaspur sima ke pass Mazaffar Nagar, appearing in Dainik Jagran, dated January 5 and 10, 1997;

(b) if so, the reaction of the Government thereto;

(c) the details of subversive activities carried out in the country during the last three years, State-wise; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) Government fully endorses the fact that Pak ISI is largely responsible for subversive activities in J & K, Punjab, North East Gujarat, Maharashtra, U.P., A.P., Rajasthan, Delhi and several other parts of the country.

(c) Pak-ISI has established several camps to train Kashmiri, Sikh and other militant group in various parts of Pakistan and Pak occupied Kashmir. State-wise details in respect of incidents of subversion in last three years is under collection.

(d) Government is fully alive to the designs of Pak ISI and agencies connected with it to destabilise internal security situation in India as also to generate social tensions and the frequent arrests of several Pak-trained subversive elements including Pak citizens is indicative of alertness and priority which the Government attaches to counter this threat and challenge.

[English]**Prisoners in Delhi Jails**

2636. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the under-trials and convicted prisoners along with the number of women and girls amongst the inmates during the last one year;

(b) the per-capita expenditure being incurred on the dietary and other needs of the prisoners; and

(c) the item of food served to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The requisite information pertaining to the year 1996, month-wise, in respect of the inmates lodged in the Central Jail, Tihar is given in the enclosed statement-I.

(b) The per Capita expenditure on meeting dietary and other needs of prisoner is of the order of Rs. 42.60 per day.

(c) The requisite information is given in the enclosed statement-II.

Statement-I

Period	Undertrials			Convicts			Detenues		
	Male	Female	Total	Male	Female	Total	Male	Female	Total
31.1.96	7080	271	7351	1067	27	1094	30	5	35
29.2.96	7046	292	7338	1001	28	1029	31	4	35
31.3.96	7168	315	7483	1130	27	1157	33	4	37
30.4.96	7207	319	7526	784	24	808	38	4	42
31.5.96	7489	311	7800	958	28	986	36	3	39
30.6.96	7666	335	8001	1012	29	1041	38	1	39
31.7.96	7731	341	8072	1035	26	1061	41	1	42
31.8.96	7658	373	8031	1188	27	1215	52	2	54
30.9.96	7841	383	8224	1261	31	1292	56	3	59
31.10.96	7673	358	8031	1411	30	1441	62	4	66
30.11.96	7557	353	7910	1173	33	1206	62	8	70
31.12.96	7777	352	8129	1115	34	1149	65	5	70

Statement-II

1. Atta
2. Rice
3. Dal
4. Black Gram
5. Condiments
6. Salt
7. Mustard Oil
8. Sugar
9. Vegetable Ghee
10. Kheer
11. Tea
12. Egg
13. Potato and onions
14. Gur
15. Bread
16. Milk

Sick Fertilizer Units

2637. SHRI ANNASAHIB M.K. PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "KRIBHCO, IFFCO, likely to take over sick fertilizer units" appearing in the Business Standard dated January 21, 1997.

(b) if so, the reaction of the Government thereto;

(c) the present status of the proposal for revival/rehabilitation/modernisation/privatisation/merger of chronically sick units; and

(d) the time by which the Government are likely to decide the matter?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) :
(a) Yes Sir.

(b) The alternative of take over of the sick fertilizer units of Fertilizer Corporation of India Ltd. (FCI) and Hindustan Fertilizer Corporation Ltd. (HFC) by Indian Farmers Fertilizer Cooperative Ltd. (IFFCO) and Krishak Bharati Cooperative Ltd. (KRIBHCO) was explored by the Government. Because of the prior commitments of IFFCO towards its ongoing expansion projects and joint venture for augmenting the fertilizer production capacity, such a proposal could not materialise. However, KRIBHCO has evinced an interest in setting up a new ammonia/urea plant at Gorakhpur, using the existing infrastructure of FCI.

(c) and (d) The revival packages for FCI and HFC approved in principle by the Government in April, 1995 could not be implemented for want of tie up of funding arrangement for the fresh investment of Rs. 2201.13 crore at 1994 price levels. The expert Group constituted to reformulate the revival packages from the stand point of funding by the Financial Institutions (FIs) has submitted its report. The final decision on implementation of the reformulated revival packages would depend upon the tie up of funding arrangements and outcome of the proceedings pending before the Board for Industrial and Financial Reconstruction (BIFR), which is a quasi-judicial authority.